

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI

श्री इंटूरी रामा राव, लेखा सदस्य एवं श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य के समक्ष
BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND SHRI DUVVURU RL REDDY, JUDICIAL MEMBER

आयकर अपील सं./ITA No.2075/Chny/2019
निर्धारण वर्ष /Assessment Year: 2014-15

M/s. VTM Limited,
Sulakarai,
Virudhunagar – 626 003.

Vs. The Deputy Commissioner of
Income Tax
Corporate Circle 2
Madurai –

[PAN: AAACV 3775E]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by

: Shri N. Arjunraj, C.A for
Shri S. Sridhar, Advocate

प्रत्यर्थी की ओर से /Respondent by

: Ms. R. Anita, JCIT

सुनवाई की तारीख/Date of Hearing

: 06.02.2020

घोषणा की तारीख /Date of pronouncement

: 19.02.2020

आदेश / O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This is an appeal filed by the Assessee directed against the order of the Id. Commissioner of Income Tax (Appeals)-1, Madurai dated 24.05.2019 for the assessment year 2014-15. The grounds raised in the appeal of the assessee are that the Id. CIT(A) has erred in confirming the disallowance made under section 14A r.w. Rule 8D as well as confirming disallowance under section 14A r.w. Rule